

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH: CALCUTTA
(Circuit at Port Blair)**

OA No.351/00011/2016

Date of order: 12.04.2016

Present:

The Hon'ble Mr. Justice V.C.Gupta, Judicial Member
The Hon'ble Ms. Jaya Das Gupta, Administrative Member

T.K.CHANDRASEKHARAN
V/S
A.P.W.D.

For the Applicants :Mr.R.Singh, Counsel
For the Respondents :Ms.A.Nag, Counsel

O R D E R (Oral)

JUSTICE V.C.GUPTA, JM:

Heard the learned counsel for both sides and perused the records.

2. The transfer order is dated 29.02.2016. But the Applicant has not joined till date. It has been contended by the learned counsel for the applicant that transfer order is against the policy of transfer.

3. Hence this OA is disposed of at this admission stage with direction that the applicant may approach his authority by way of making a representation, if so desired, within a period of two weeks from today and in the event of



receipt of any such representation within the aforesaid period, the authority concerned is directed to consider and dispose of the same in a well reasoned order under intimation to the applicant within a period of two weeks there from. It is made clear that passing this order does not mean that the transfer order has been stayed. No costs.

(Ms.Jaya Das Gupta)
Admn. Member

(Justice V.C.Gupta)
Judicial Member

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